

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4115
ANSWERED ON:21.03.2013
EXPLOITATION OF GROUNDWATER
Singh Shri Pashupati Nath

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is aware that groundwater is being exploited illegally by builders at Noida and Greater Noida in Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether any legal action has been taken by the Union Government against such builders; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) & (b) The matter regarding extraction of ground water for construction purpose in NOIDA and Greater NOIDA in Uttar Pradesh was brought to the notice of National Green Tribunal (NGT) by Shri Vijay Kumar Tongad. The NGT in its interim injunction dated 11.01.2013 has restrained all the builders in NOIDA and Greater NOIDA for extracting any quantity of underground water for any purpose of construction or otherwise till the next date of hearing.

(c) & (d) Central Ground Water Authority (CGWA), in compliance to the NGT's orders dated 11.01.2013, has issued directions under section 5 of the Environment (Protection) Act, 1986, restraining all the builders in NOIDA and Greater NOIDA for extracting any quantity of underground water for any purpose of constructions or otherwise till the next date of hearing. CGWA has also issued directions to the District Magistrate /Depute Commissioner Gautam Budha Nagar for implementation of its directions and taking legal action for no-compliance.